

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 733 of 2020

IN THE MATTER OF:

Union of India

...Appellant

Versus

Shri Vijaykumar V. Iyer & Anr.

...Respondents

Present:

For Appellant: Mr. Amit Mahajan and Mr. Gitesh Chopra, Advocates.

For Respondents: Mr. Ravi Kadam, Sr. Advocate with Mr. Vijayant Paliwal and Mr. Saurav Panda, Advocates for R-1.

Mr. Dhruv Dewan, Ms. Saloni Kulkarni and Ms. Kritgya, Advocates for R-2.

Mr. Sumesh Dhawan, Advocate.

O R D E R
(Through Virtual Mode)

31.08.2020: Apart from other issues, the approved resolution plan is being assailed by the Appellant on the ground that huge amount of dues was payable by the Corporate Debtor to the Department of Telecommunications on account of Telecom License and right to use Spectrum, which has not been at all addressed in the approved resolution plan.

Issue notice upon Respondents. Mr. Ravi Kadam, Senior Advocate alongwith Mr. Vijayant Paliwal, Advocate waived and accepted notice on behalf of Respondent No.1. Mr. Dhruv Dewan, Advocate, waived and accepted notice on behalf of Respondent No. 2. No further notice needs to be issued. Service is complete.

Respondents may file their reply affidavits within 5 days followed by rejoinder thereto, if any, filed by the Appellant within 5 days thereof.

List the appeal 'for admission (after notice)' on **11th September, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

am/gc